

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1430/2004

New Delhi this the 4th day of June, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Shri Kapil Kumar,
Assistant Director (Rehabilitation),
Vocational Rehabilitation Centre,
for Handicapped, Ludhiana

..Applicant

(By Advocate Shri V.P.S. Tyagi)

VERSUS

1. Union of India through Secretary,
Ministry of Labour, Sharam Shakti
BBhawan, New Delhi.
2. The Director General of Employment
and Training, Ministry of Labour, Shram
Shakti Bhawan, New Delhi.
3. The Joint Director Training
Vocational Rehabilitation Centre for
Handicapped AT Campus, Gill Road,
Ludhiana 141003.

..Respondents

O R D E R (ORAL)


Heard. It is observed that his absence from 9.5.1999 to 18.6.2003 has been regularised by the respondents order dated 21.10.2003 (Ann.A.1). However, the applicant is not satisfied with the said regularisation and his grievance is that it has not been done correctly, as some period of his absence does not seem to have been regularised in the said order. He has submitted his representation in the matter on 20.12.2003 vide Annexure A-2 in which he has mentioned that his absence period from 1.5.1999 to 18.11.1999 be also regularised and salary thereof be paid. He has also prayed for consequential increments for the period which has been regularised vide the



said order and payment of salary for the period from 1.5.1999 to 17.11.1999.

2. As the matter has been pending with the respondents since December 2003, proper course, according to my considered view, would be to direct the respondents to consider his representation together with this OA, treating the same as another representation of the applicant, and dispose them of by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

3. With this, the OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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